

**Samples lifted from super Bazar  
Kendriya Bhandar**

131. SHRI JEEWAN SHARMA: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the number of samples lifted from the Super Bazar and Kendriya Bhandar under the Prevention of Food Adulteration Act and Sent for Analysis during the last three years;

(b) the number out of them found adulterated/sub-standard/unfit for human consumption;

(c) the action taken thereon; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) to (d). Delhi Administration has reported that during last 3 years 8 samples each from Super Bazar and Kendriya Bhandar were lifted. In case of Super Bazar one sample was found adulterated and one found misbranded. In case of Kendriya Bhandar 2 samples were found adulterated. Delhi Administration is taking appropriate action under the relevant provisions of Prevention of Food Adulteration Act.

**Mango Research Centre**

132. SHRI SUDHIR SAWANT: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is any Mango Research Centre Doogad in Maharashtra;

(b) if so, the details thereof; and

(c) if not, whether Government propose to set up such centre there?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) No, Sir.

(b) Question does not arise.

(c) No, Sir.

**Legislation for Mining Companies**

133. PROF. MALINI BHATTACHARAYA; DR. SUDHIR RAY; SHRI BASUDEB BACHARIA; SHRI HARADHAN ROY:

Will the Minister ENVIRONMENT AND FORESTS be pleased to state:

(a) the existing guidelines for mining companies to refill the craters and undertake replanting the areas to restore the top soil;

(b) whether any violation of these guidelines came to the notice of the Government;

(c) if so, the details thereof;

(d) the action taken against the violators;

(e) whether Government propose to introduce necessary legislation in this regard, and

(f) if so, the details thereof alongwith the time by which the legislation is likely to be introduced?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) to (f). Government of India have issued guidelines for integrating environmental management in mining operations, which inter alia includes backfilling the mine pits and revegetation of mined areas.

The stipulations provided in environmental clearance accorded to mining projects are regularly being monitored and whenever there is a shortfall, it is brought to the attention of the concerned project

authorities/State Government as the case may be. Interaction is being regularly maintained with project authorities to sort out any problems during implementation.

There are adequate legal provisions available in the existing acts to deal with any violation of environmental stipulations.

#### **Damage to Railway Property**

**134. PROF. K.V. THOMAS:** Will the Minister of RAILWAYS be pleased to state:

(a) the total damage caused to railway property due to recent communal disturbances in Bombay; and

(b) the steps taken to prevent such damages?

**THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. C. LENKA):** (a) The Total damage caused to Railway property due to recent communal disturbances in Bombay is estimated at Rs. 5.74 lakhs approximately.

(b) Security arrangements have been beefed up besides guarding vulnerable points in co-ordination with Government Railway Police/City Police and Civil Administration.

#### **Employees in Ministry of Environment and Forests**

**135. SHRI AMAR ROY PRADHAN:**  
**SHRI N.J. RATHVA:**

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the total number of employees in his Ministry, category-wise;

(b) the number of SCs/ STs employees out of them, category-wise;

(c) the details of shortfall in percentage of reservation, if any, in each category; and

(d) the target set up to clear the backlog?

**THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH):** (a) to (c). A statement is laid on the TABLE of the House.

(d) 31st March 1992 was set as target to clear backlog under direct recruitment quota. However due to certain unavoidable constraints total target could not be achieved. Efforts are continuing to clear the remaining backlog.